

Central Administrative Tribunal
Principal Bench

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RA-108/2003 In
MA-813/2003
MA-814/2003
OA-1736/2000

New Delhi this the 30th day of September, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)
Hon'ble Shri V.K. Majotra, Member (A)

1. Shri P.C. Sahoo,
s/o Shri Birabara Sahoo,
r/o 50, Room No.9, C/o Jeet Ram Apartments,
Kutwaria Sarai, Hauz Khas, New Delhi-16.
2. Shri O.P. Saini,
r/o 263 (Old 228 A/3A),
Parkash Mohla, East of Kailash,
New Delhi-65.
3. Shri J. Alam,
R/o D-15, New Jafra Road,
Shahdara, New Delhi-32.

-Applicants/
Respondents

(By Advocate: None)

Versus

1. Union of India,
through Secretary,
Ministry of Personnel & Training and
Public Reforms, North Block,
New Delhi.
2. Chairman,
Staff Selection Commission,
Block No.12, CGO Complex,
Lodhi Road, New Delhi-3.
3. Chairman,
Board of Central Excise & Customs,
Jeevan Deep Building,
Parliament Street, New Delhi-1.

-Respondents/
Applicants

(By Advocate: Shri R.N. Singh)

ORDER (Oral)

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)

Heard Shri R.N. Singh, learned counsel for
review applicants in RA-108/2003 with MA-813/2003 and
MA-814/2003.

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2. In pursuance of our previous order dated 7.7.2003, the respondents have given substituted service to the Original Applicants in OA-1736/2000 by publishing a public notice in "The Times of India" Delhi Edition on 13.8.2003. Copy of that public notice has been submitted by learned counsel, which is placed on record.

3. None has appeared for the respondents in RA in spite of the above notice. Accordingly, we have heard Shri R.N.Singh, learned counsel. We find that some inadvertent errors have crept in on the face of the order/judgment under reference, ^{ie} in the last paragraph, which appears to be somewhat contrary to the earlier findings of the Tribunal. It is settled law that justice is of paramount importance and the Court should always endeavour to deliver justice. In the circumstances of the case and in the interest of justice, we, therefore, consider that Tribunal's earlier order dated 2.8.2002 should be recalled. For the same reasons, the MA-814/2003 filed by the respondents praying for condonation of delay should also be allowed. RA ^{and MA} accordingly allowed.

4. In view of what has been stated above, MA-813/2003 is disposed of as having become infructuous.

5. Registry to issue notices to original applicants in OA returnable in four weeks.

List OA-1736/2000 on 5.11.2003- under regular matters for hearing.

V.K. Majotra
(V.K. Majotra)
Member (A)

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice-Chairman (J)

cc.

Notified for 15/11/03